नही कही। मैं यह कहना चाहता हूं कि डिफेंस सीक्योरिटी कोर के जो लोग है उनकी रक्षा करना खासकर डिफेंस मिनिस्ट्री का काम है। हम उन लोगों को आर्मी से लेते हैं कारखानों की रक्षा करने के लिए। अभी जब माननीय सदस्य ने 127 धारा पढ़ी तो उन्हें दूसरी धारा को भी देखना चाहिए था। सेन्ट्रल गवर्नमेंट फाइनल अथारिटी होगी यह फैसला करने के लिए कि उसको सिविल कोर्ट में दिया जाय या न दिया जाय। अभी तक यह बात मेरे पास नहीं आई है। जब आएगी तब उसको देखकर फैसला करेंगे कि आर्मी कोर्ट मे जाय या सविल कोर्ट मे जाय और वह अन्तिम फैसला होगा।

SHRI SUNDAR SINGH BHANDARI (Rajasthan): There seems to be confusion. Madam.

मुझे इस मामले में एक स्पष्टीकरण पूछना है। मिनिस्टर ने जो जवाब दिया है उसके सम्बन्ध मे मुझे स्पष्टीकरण लेना है।

THE DEPUTY CHAIRMAN: No, please.

श्री सुन्दर सिंह भंडारी: इस तरह की सफाई लेने के लिए आप बराबर एलाउ करती हैं, तो इसमें क्या मुश्किल है?

Should I take it that you are not allowing me, Madam?

THE DEPUTY CHAIRMAN: No, I am not allowing. That is all, Mr. Rajnarain will now speak about some other matter.

REFERENCE TO RABINDRA SAROBAR STADIUM INCIDENTS

श्री राजनारायण (उत्तर प्रदेश): मैं बहुत ही भारी हृदय, गुस्सा और क्षोभ के साथ आज रवीन्द्र सरोवर कांड की जांच के लिए जो करीब 200 संसद के सदस्यों ने एक स्मृतिपत्र दिया और जिसके बारे में माननीया प्रधान मंत्री महोदया ने भी समाचार-पत्रों में एक बयान दिया उसकी ओर सदन का ध्यान आकर्षित करना चाहता हूं। माननीया, इस सम्बन्ध में मैं कलकत्ता चार दिन रह चुका हूं, इस सम्बन्ध में मैं बम्बई भी गया, अशोक कुमार जो ऐक्टर हैं उनसे भी बात की, करीब दो घंटे तक उनका बयान लिया। किस बड़े पैमाने पर वहां महिलाओं के साथ छेड़-खानी की गई, वे वस्त्र-विहीन की गई, उनके गहने लूटे गये और उनको जबरदस्ती उठा-उठा कर भगाया गया है कि आदिम अवस्था के समय भी ऐसा जंगली, बर्बर व्यवहार नहीं हुआ होगा।

SHRI B. K. P. SINHA (Bihar): Madam, I rise on a point of order. Hard cases should not make bad laws. What has happened there is shocking... (*Interruptions*).

SHRI BHUPESH GUPTA: It is all grossly exaggerated. (*Interruptions.*)

SHRI B. K. P. SINHA: Madam, these incidents are very shocking but hard cases should not make bad laws. This is a matter which falls exclusively within the purview of the West Bengal Government and I do not know how it can be raised here.

THE DEPUTY CHAIRMAN: Mr. Sinha, it has been discussed with the Chairman by Mr. Rajnarain and the Chairman has given his direction that he can mention this incident here in a few minutes only. This is the Chairman's discretion and direction. So Mr. Rajnarain can say what he wants to say in just five minutes, not more.

SHRI R. S. DOOGAR (West Bengal): This is a matter of great importance. (*Interruptions.*)

THE DEPUTY CHAIRMAN: Mr. Rajnarain now.

श्री राजनारायण माननीया, मुझे अफसोस है अपने मित्र भूपेश गुप्त और उनके पूर्व प्रधान मंत्री पर, जो कि नारी प्रधान मंत्री है। यह सारी भारतीय संस्कृति पर प्रहार है, भारत की मानवता पर प्रहार है, भारत के नारी जगत पर प्रहार है और इस घटना को इस तरह लाइटली —हल्के ढंग से—हम नही ले सकते है। माननीया, जब भूपेश गुप्त या प्रधान मंत्री कहती है कि एक्सेजेरेशन है तो मैं कहना चाहता हूं कि जितनी घटनाएं हुई है अभी तक वे प्रकाश मे आई ही नही है। अगर आप मुझको मौका देगी तो अशोक कुमार का जो बयान है उसको मैं पूरा पढ़ दूं कि किस तरह उनको धोखा दिया गया तो आप पायेगी . .

SHRI BHUPESH GUPTA (West Bengal): Madam, let there be a discussion but I would not allow political propaganda to be made with regard to this matter. Surely whatever has happened you can criticise and condemn, if you like and I would be prepared to hang my head in shame if any such things have happened...

(*Interruptions*).

श्री राजनारायण मैं प्रधान मंत्री से पूछना चाहता हूं कि उन्होंने कैसे कह दिया कि राजनारायण का यह कहना कि दो-तीन ट्रकों मे महिलाओं के वस्त्र गए, यह एक्सेजेरेशन है। मैं चार्ज करता हू प्रधान मंत्री को कि उन्होंने गलतबयानी की है। अब मेरी जानकारी है कि वहा कितने कपड़े फटे मिले, कितनी कुर्सिया टूटी, टीन गिरी, कपड़े ले जाए गए, कितनी गडबडी हुई। करीब 6–7 ट्रकों पर सब सामान ले जाया गया, दूसरे दिन सुबह तक रिक्शों पर सब सामान ले जाया गया। तो आज एक जंगल का युग जिस सरकार के प्रशासन मे हो— हमने होम मिनिस्टर से भी बात की है . . . . . . (*Interruptions*.)

SHRI BHUPESH GUPTA: Madam on a point of order...

THE DEPUTY CHAIRMAN: Mr. Rajnarain was speaking and there was no point of order. I simply said what had transpired between him and the Chairman. The Chairman has given his direction how far he can mention this incident and nothing more. Therefore I am only asking Mr. Rajnarain that he should be very brief and follow the directions of the Chairman.

श्री राजनारायण माननीया, वास्तव मे जो चेयरमैन साहब का डाइरेक्शन है मैं उस को कबूल करता हू और आप जो बात यहा कह रही है उस को शिरोधार्य करता हू। मगर यहा मैं यह कहना चाहता हूं कि माननीय भूपेश गुप्त जी के जो जज्बात यहा है उन को देख कर मैं उन के पुरुषत्व को चुनौती देता हू। क्या पौरुष है हमारा कि हमारी बहिनें नंगी की जाय, सडकों पर उन के साथ रेप किया जाय, उन को बेइज्जत किया जाय।

SHRI BHUPESH GUPTA: Let there be a discussion.

श्री राजनारायण क्या यह डेमोक्रेटिक बिहेवियर—जनतंत्रीय व्यवहार— है? आप चाहते है कि क्या वहा गुडागर्दी हो, बरबादी हो?

SHRI BHUPESH GUPTA: I will not allow this. You are entirely wrong.

श्री राजनारायण चुप रहो, चुप रहो। भारतीय नारी जगत का तुम अपमान कर रहे हो। तुम्हारा पौरुष कहा गया?

You are killing the womenhood of India?

SHRI BHUPESH GUPTA: Allow Mr. Rajnarain, I do not mind. (*Addressing Shri Rajnarain*) You do not know anything. Your sentiments, I can understand. (*Interruptions.*)

SHRI ABID ALI (Maharashtra): What is going on? Mr. Gupta must sit down.

THE DEPUTY CHAIRMAN: *Mr. Rajnarain is on his legs.*

SHRI RAJNARAIN: I do not know who is my friend and who is my enemy.

SHRI BHUPESH GUPTA: On the one hand you give direction that it is *sub judice*... (*Interruptions*)

THE DEPUTY CHAIRMAN: I want to tell Mr. Rajnarain... (*Interruptions*)

SHRI BHUPESH GUPTA: I will not allow the Congress Party to carry on like this. Why don't you go there and hold a public meeting and say all this instead of shouting like this?

SHRI ABID ALI: Come tomorrow. Let us see. Are you coming tomorrow? ... (*Interruptions.*)

SHRI BHUPESH GUPTA: What are you?

SHRI ABID ALI: These communist criminals...

(*Interruptions.*)

THE DEPUTY CHAIRMAN: I want to say that you are going beyond and beside the direction of the Chair. The Chair had made it very clear that this is a matter under the Enquiry Commission and therefore what you should say is just the issue and not go into the details.

श्री राजनारायण: मैं तो बोल ही नहीं पा रहा हूं।

SHRI M. P. BHARGAVA (Uttar Pradesh): I have to make a submission at this stage. This is too serious a matter to be mentioned by Mr. Rajnarain only. I would request the Government to make a statement and if the House is not satisfied with that statement, we have every right to discuss it.

SHRI R. S. DOOGAR: I support *it.*

SHRI ABID ALI: What about my request for a discussion?

SHRI BHUPESH GUPTA: Mr. Bhargava's suggestion may be considered. Let the Government make a statement and we can discuss it. Then all of us can have our say.

THE DEPUTY CHAIRMAN: Please wind up.

श्री राजनारायण: माननीया, मैं बहुत जल्दी खत्म कर रहा हूं। मैं आप के द्वारा अपने मित्र भूपेश गुप्त जी को इतना बताना चाहता हूं कि भारत की अपनी एक संस्कृति है। एक द्रौपदी का चीर हरण होने पर महाभारत हो गया था और इतनी द्रौपदियों का चीर हरण होगा तो महाभारत हो कर ही रहेगा। यह न तो चीन है और न रूस। यह भारत है, भारत।

SHRI BHUPESH GUPTA: I know that. It is a distortion. My friend does not understand what *Mahabharat* is.

SHRI RAJNARAIN: I do understand it. That is why I went there.

SHRI BHUPESH GUPTA: You are fed by Atulya Ghosh's propaganda.

SHRI M. R. VENKATARAMAN (Tamil Nadu): He is going beyond what you have directed him.

श्री राजनारायण : माननीया, मैं परसों बंगाल में था, कलकत्ता में था। जो वहां की औरतें आयी और जिन्होंने मुझ से साक्षात् किया उन का कहना था कि हम अपनी इस अवाज को आप की आज्ञा से सदन के सम्मानित सदस्यों की सेवा में रखना चाहती हैं क्योंकि वहां पर इंक्वायरी कमीशन बैठा है वह एक मर्द का कमीशन है। क्या इस सदन का कोई सम्मानित सदस्य समझ सकता है कि किसी मर्द के सामने कोई भारतीय महिला कह सकती है कि "आई वाज रेप्ड, "मेरे साथ जबर्दस्ती छेड़खानी हुई"? कोई महिला यह कहने के लिये तैयार नहीं होगी। इसलिये उन महिलाओं ने कहा कि सुप्रीम कोर्ट के जजों द्वारा एक जुडीशियल इंक्वायरी हो जिसमे कम से कम 5 सदस्य हों और उन में दो महिलायें हों। यह उनकी मांग मैं आप के सामने रखना चाहता हूं। वहा की महिलाओं के एसोशियेशन ने प्रधान मंत्री महोदया की भर्त्सना की इसलिये कि उन्होंने कहा था कि यह दो या तीन ट्रकों की बात कहना एक्जगरेशन है। उन्होंने कहा कि 6 या 7 ट्रकों पर सामान गया (*Interruption*) तीन बंडल ला कर रख गये थे। (*Interruption*) तो मैं अब कहना चाहता हूं कि इस प्रकार महिलाओं की बेइज्जती की जाय, उन के कपड़े छीने जायं, बम फेंके जायें, कैकर फेंके जायं, जब कि एक लाख के ऊपर वहां लोग थे। मैं केवल एक मिनट और लूंगा। मैं भूपेश गुप्त जी की इस जहनियत का स्वागत करता हूं, वेलकम करता हूं कि जिस जेहनियत से उन्होंने कहा कि काशीपुर के फाटक पर पहरेदारों ने हत्या की। भूपेश गुप्त जी की वह जेहनियत कहां चली गयी? यहां स्टेडियम में बंद कर के जो कुछ हुआ (*Interruption*) जो होम मिनिस्टर बने हुए हैं, उनके काल में 6 लाख रुपये का टिकट सेल किया गया और उस के बाद लोगों का मर्डर कराया, बहिनों को बेइज्जत कराया। इसके लिये डेमोक्रेसी का तकाजा है कि इस पर यहां बहस हो। ज्योति बसु को मैंने कहा कि जनतंत्रीय सभ्यता का तकाजा है कि घर मंत्री इस्तीफा दे।

THE DEPUTY CHAIRMAN: Please sit down. Nothing will go on record from now on. Mr. Lokanath Misra. I am not going to call any Member except Mr. Misra.

SHRI BHUPESH GUPTA: Why not? I am entitled to speak. I live there.

THE DEPUTY CHAIRMAN: The Chairman has allowed Mr. Misra.

SHRI R. S. DOOGAR: One word...

THE DEPUTY CHAIRMAN: We are not entering into a debate or discussion. Because the Chairman has permitted Mr. Lokanath Misra, Mrs. Bhadauria. One minute each I am allowing to those who have taken the permission of the Chairman.

SHRI G. H. VALIMOHMED MOMIN: You are in the Chair now.

THE DEPUTY CHAIRMAN: I have agreed that only four will mention this subject.

(*Interruption*)

SHRI G. H. VALIMOHMED MOMIN (Gujarat): What does it matter?...

THE DEPUTY CHAIRMAN: Those remarks are uncalled for Mr. Misra.

SHRI LOKANATH MISRA (Orissa): The news received regarding the Rabindra Sarobar incident is so horrible that anybody anywhere, not in India alone but anywhere in the world, will hang his head in shame, if he has any shame in him. I am extremely sorry and surprised at the behaviour of Mr. Bhupesh Gupta in this House.

SHRI BHUPESH GUPTA I should not be brought here unless I am given a chance to rebut. I said that in one instance had taken place.

(*Interruptions*)

THE DEPUTY CHAIRMAN What Mr. Gupta says must not go down.

SHRI LOKANATH MISRA Now I would put forward my points in a very brief manner. Now I expected a responsible Member like Mr Bhupesh Gupta to have condemned the incident.

(*Interruptions*)

THE DEPUTY CHAIRMAN. I am giving the direction that when Mr Lokanath Misra is speaking now, if anybody else speaks, it is not to go on record.

(*Interruptions*)

THE DEPUTY CHAIRMAN It there is any dialogue on this occasion it will not go on record, and no interruptions will go on record. Now Mr Lokanath Misra will speak for two minutes, and he should be enabled to do so in an uninterrupted manner. I have given this direction before also.

SHRI LOKANATH MISRA: It is not only Mr. Bhupesh Gupta's behaviour that is surprising, but the behaviour of the press correspondents of Calcutta is also very surprising. The incidents—they were extremely horrible because animal lust was publicly let loose—such were the incidents and yet they did not get a place in the newspapers in Calcutta for three days.

(*Interruptions*)

Now, Madam, these two things are extremely surprising to me Number three, now a Commission of Inquiry has been already ordered by the State Government It is not satisfactory at all because the objectivity would not be there unless a gentleman, who does not belong to the High Court of that State is given charge of the Inquiry.

(*Interruptions*)

SHRI BHUPESH GUPTA: On a point of order, my friend can surely suggest other personnel for the Inquiry Commission—I am not disputing it—but he should not reflect on a High Court Judge.

THE DEPUTY CHAIRMAN: That is all right.

SHRI LOKANATH MISRA: Madam, I want to make it very clear that I did not reflect on the conduct of any High Court Judge. What I wanted to stress is that, since this incident has stirred the entire population of India, a person who enjoys the jurisdiction of all-India should be entrusted with this particular job so that the people know that a Judge of the Supreme Court is incharge of it and he would more objectively look into the matter and try to find out the guilty, and whosoever is guilty, he would call him guilty. Number four; I endorse the suggestion made by Mr. Rajnarain that there should be a lady member associated with the Inquiry because, unless a lady member is there, the types of atrocities, that have been perpetrated on the ladies, on even respectable ladies belonging to respectable families, cannot be brought out before any gentleman. Madam, they were so atrocious that they could not probably be related to any gentleman Therefore, to associate a lady member with the Commission of Inquiry would be extremely helpful. Number five, Madam, I was shocked when the Madam Prime Minister said that the entire thing was exaggerated. When a Commission of Inquiry is on, why should the Prime Minister make such a statement? It looks a little irresponsible. For Mr. Bhupesh Gupta nothing is irresponsible, but for the Prime Minister of the Country to make that statement when a Commission of Inquiry is going on into the matter, it looks irresponsible

THE DEPUTY CHAIRMAN: Mr Sri Rama Reddy.

SHRI N. SRI RAMA REDDY: (Mysore): Madam, the whole country is shocked at the wicked and atrocious crimes committed on the women of Calcutta at the Rabindra Sarobar Stadium. Therefore, Madam, in order to bring out the truth about the happenings at that stadium on that particular day, and as those happenings have caused grave concern to the womenfolk of India, it is better that a woman jurist is associated with the Inquiry. I also agree with the previous hon. Members, Mr. Rajnarain and Mr. Lokanath Misra that it was better that a Supreme Court Judge was appointed in place of the local High Court Judge.

THE DEPUTY CHAIRMAN: Now Mrs. Sarla Bhadauria. Very briefly please.

श्रीमती सरला भदौरिया (उत्तर प्रदेश): महोदया, भारत की उस धरती पर जहां कि संस्कृति "यत्र नार्यस्तु पूज्यन्ते तत्र देवता रमन्ते" इस भावना की, इस विचार की थी, उस धरती पर रवीन्द्र सरोवर में अशोक कुमार नाइट से सम्बन्धित सांस्कृतिक प्रोग्राम में जिस बेरहमी से, जिस अभद्रता के साथ, औरतों को नंगा कर के उनका शील-भंग किया गया और उनके साथ जो बलात्कार किया गया. . .

उपसभापति : यह सब बात हो चुकी है।

श्रीमती सरला भदौरिया : मैं आपसे कहती हूं कि अपनी इज्जत को बचाने के लिये वहां की लड़कियों ने रवीन्द्र सरोवर में कूद कर के अपने प्राणों को दिया. . .

THE DEPUTY CHAIRMAN: If you have any suggestions to make, you may make them. You need not give a description of the incidents.

श्री राजनारायण : यह वहां हो कर आई हैं।

श्रीमती सरला भदौरिया : महोदया, मैं आपसे कहना चाहती हूं, पूरे सदन को बताना चाहती हूं कि जब हम वहा जांच के लिये जाने वाली थी, तब हमको यह सूचनायें आती थीं कि वहां बम्ब फेंका जायगा वहां आपको जाना नही चाहिये। मैं आपसे कहना चाहती हूं कि आखिर इस घटना के तथ्यों को आप कैसे सही अर्थों में सामने लायेंगी ? यह जो घटना वहां घटित हुई है उसे दबाने के लिये सरकारी स्तर पर पूरा प्रयास किया जा रहा है। वहां पर गुंडे और सरकार की पुलिस घर-घर में जा कर के औरतों से यह बात कहती है कि तुम अगर अपने मुंह से इंक्वायरी मे यह बात कहोगी कि तुम्हारे साथ शील-भंग हुआ है, तुम्हारे जेवर छीने गये है, तुम्हारे साथ दुर्व्यवहार हुआ है, तो इससे भी ज्यादा किया जायगा।

THE DEPUTY CHAIRMAN: That will do.

श्रीमती सरला भदौरिया : महोदया, मैं आपसे कहना चाहती हूं कि आप इस घटना को दबायें नहीं, आप इस घटना को उभर कर के आने दीजिये। अगर इस तरह की घटनायें भारतीय संस्कृति को कलंकित करने के लिये होती रहीं तो भारत की यह संस्कृति कायम नहीं रहेगी। मैं आपसे कहना चाहती हू कि वहां जो भयभीत जनता है, वहा जो भयभीत नारियां है उनको निर्भय बनाने के लिये इस सर्वोच्च सदन की जो महिला मेम्बर्स है उनको हिम्मत कर के, साहस कर के वहां जाना चाहिये, यद्यपि इस सदन को मैं आगाह कर देना चाहती हूं कि वहां इस तरह का वातावरण है कि जो कोई जायेगा उसको बेइज्जत करने के लिये भी वहां के गुंडे वहा पर रहेंगे . . .

THE DEPUTY CHAIRMAN: That will do.

श्रीमती सरला भदौरिया : . . . लेकिन उस ख़तरे को उठाकर, वहां की जनता के मन को, भयभीत जनता को, निर्भय बनाने के लिये वहां जाना चाहिये और उनको इस बात की कोशिश करनी चाहिये, प्रोत्साहन देना चाहिये ताकि सही तौर पर इन्क्वायरी होने के लिये सही वातावरण तैयार हो सके।

THE DEPUTY CHAIRMAN: Now no more. Papers to be laid on the Table. Secretary.

श्री राजनारायण : मैडम, भार्गव जी के प्रस्ताव पर आपने क्या किया? मैं यह जानना चाहता हूं कि उस पर बहस होगी या नहीं होगी।

THE DEPUTY CHAIRMAN: I have called the Secretary.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Sixty-seventh Session of the Rajya Sabha and assented to by the President:—

1. The Public Employment (Requirement as to Residence) Amendment Bill, 1969.
2. The Appropriation (Vote on Account) Bill, 1969.
3. The Armed Forces (Special Powers) Continuance Bill, 1969.
4. The Appropriation Bill, 1969.
5. The Appropriation (No. 2) Bill, 1969.
6. The Appropriation (Railways) Bill, 1969.
7. The Appropriation (Railways) No. 2 Bill, 1969.
8. The Payment of Bonus (Amendment) Bill, 1969.
9. The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.
10. The Limitation (Amendment) Bill, 1969.
11. The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.
12. The Customs (Amendment) Bill, 1969.

PAPERS LAID ON THE TABLE

DRAFT FOURTH FIVE YEAR PLAN, 1969-74 AND DRAFT NOTE ATTACHED THERETO

THE DEPUTY MINISTER (SHRIMATI NANDINI SATPATHY): Madam, on behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy each of the following papers:—

(i) Fourth Five Year Plan, 1969-74—Draft.

(ii) Note attached to the Fourth Five Year Plan, 1969-74—Draft. [Placed in Library. *See* No. LT—823/69 for (i) and (ii)]

SHRI BHUPESH GUPTA (West Bengal): Madam, may I say here...

THE DEPUTY CHAIRMAN: Mr. Morarji Desai.

I. APPROPRIATION ACCOUNTS (CIVIL), 1967-68

II. AUDIT REPORT (CIVIL), 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Madam, on behalf of Shri Morarji Desai I beg to lay on the Table, under clause (1) of article 151 of the Constitution a copy each of the following papers:—

(i) Appropriation Accounts (Civil) 1967-68.

(ii) Audit Report (Civil), 1969. [Placed in Library. *See* No. LT-802/69 for (i) and (ii)]